

Government of India
Ministry of Finance
Department of Revenue

RAJYA SABHA
UN-STARRED QUESTION NO. 681
TO BE ANSWERED ON TUESDAY, DECEMBER 13, 2022
22 Agrahayana, 1944 (Saka)

OPENING OF OFFICES IN FOREIGN COUNTRIES BY WEALTHY INDIANS

681. Shri Sanjay Raut:

Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that a large number of wealthy Indians are opening their offices outside the country;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the steps Government is taking to address the issue of capital gains tax and ease of doing business?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

(a) to (c): There is no criteria to identify wealthy Indians. The Government, however, has undertaken various initiatives for improving overall business regulatory environment by streamlining existing regulations and processes and by eliminating unnecessary requirements and procedures. Department for Promotion of Industry & Internal Trade (DPIIT), the nodal Department for coordinating the initiatives under Ease of Doing Business, also coordinates with Ministries/Departments and States/UTs for initiatives to reduce compliance burden on citizen and business activities.

The key focus areas of the initiative are:

- (i) Simplification of procedures related to applications, renewals, inspections, filing records, etc.
- (ii) Rationalization of legal provisions, by repealing, amending or omission of redundant laws,
- (iii) Digitization of government processes by creating online interfaces, and
- (iv) Decriminalization of minor, technical or procedural defaults.

Further, among various positive steps already taken by Government for ease of doing business include:

1. Incentives for start ups
2. Incentives for Sovereign Wealth Funds/Pension Funds
3. Incentives for affordable houses
4. Abolition of Dividend Distribution Tax (DDT)
5. Adoption of Taxpayers' Charter
6. Various measures to reduce litigation including Setting up of Dispute Resolution Committee, enactment of The Direct Tax Vivad se Vishwas Act, 2020.
